

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में

A D M I N I S T R A T I V E C E N T R A L A D M I N I S T R A T I V E T R I B U N A L

ERNAKULAM BENCH

आदेश पत्र

ORDER SHEET

ON..... 28-9-04

C.O. II
ORIGINAL

आवेदन सं० 200

का

ORIGINAL APPLICATION No. 588 of 2004

आवेदक
Applicant(s)

V. K. Kurian and
& others

प्रत्यर्थी

Respondent(s)

D.G. of Posts, New Delhi
and & others

आवेदक (आवेदकों)
की ओर से अधिवक्ता

Advocate for
Applicant(s)

Mr. O.V. Radhakrishnan

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for -

Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 28/7/04
Date of Presentation :

पंजीकरण की तारीख : 31/8/04
Date of Registration :

विषय : Inclusion of DA
Subject : In DCRG

तैनाती की तारीख : 28/8/04
Date of Posting :

asp
28/8/04

6.9.04

C-I

(3) Mr. O.V. Radhakrishnan (rep.)
Mr. N.M. James, ACGSC

Learned counsel for the respondents seeks some-
time to get instructions from the department. Post
after ten days. (20-9-04)

HPD(AM)

20.9.04
3

Mr. O.V. Radhakrishnan
Mr. N.M. James, ACGSC (rep.)

M.A.553/04 : for joint application is
allowed.

The claim of the applicants is for
entitlement to the benefit of the merger
of full DA with the pay for the purpose
of gratuity and DCRG. When the matter
came up before the Bench, learned counsel
for the applicant submitted that identical
issue in O.A.Nos.223/04, 295/04 318/04,
344/04, 404/04 and 413/04 had already
admitted and this O.A. may also be
admitted. Counsel for respondents has no
objection. Hence O.A. is admitted.
Respondents may file reply statement

Reply Statment
Filed, on 20.11.04

28/11

within four weeks with copy to the applicant who may file rejoinder, if any, within two weeks thereafter. List before RC for completion of pleadings on 3.11.04.

11.05

KVS(JM)
20.9.04

rv

Rejoinder not
filed

17.3.05

AVH

C-I

(6) Mr.OV Radhakrishnan (rep.)
Mr.NM James,ACGSC

At the request of the counsel of the applicant
adjourned to 13.4.05

RC

None for either side.

By order

C.O.I

Reply is on record. No
rejoinder filed yet. Rejoinder,
if any, filed by 22.11.2004
be taken on record and there-
after include in the final
hearing list before SB.

asp

13.4.05

KVS

C-II

(18) Mr.OV Radhakrishnan (rep.)
Mr.NM James,ACGSC

Post along with OA 414/04 and other connected
cases.

By order

C.O.II

03.11.2004

asp

22.6.05

(25)

Mr.OV Radhakrishnan (rep.)

Mr.TPM Khan, secy (rep.)

MA No 553/05 to accept the rejoinder

The MA is allowed. The rejoinder
is taken on record. Post on 4.7.05

SN

SN (V2)

Mr.O.V. Radhakrishnan
Mr.N.M. James, ACGSC

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Rejoinder taken

Add reply
returned as
defective

28/11

रजिस्ट्री के टिप्पण
Notes of the Registry

588/04

अधिकरण के आदेश
Orders of the Tribunal

11.8.05

SN(VC)

C-I

Mr.OV Radhakrishnan, Sr. (rep.)
Mr.TPM Ibrahim Khan, SCGSC (rep.)

Post along with OA 174/04 and
connected cases after two months.

By orders

4

COI

asp

17.10.2005
(30)

KVS(JM)

C-II

Mr. O.V.Radhakrishnan, Sr.
Mr. T.P.M.Ibrahiom Khan, SCGSC

MA 902/05 to accept additional reply is not opposed.
Allowed.

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

Common final order verified.
by
25/10/05
COI

Common final
order kept in OA
9/15/2008

7/11/05
22/12

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

Mr. OV Radhakrishnan, SI (Dep)
Mr. TBM Ibrahim Khan, CGSC (Dep)
Post along with AO 17404 and
connected cases after two months

3 orders

COI

11/12/74

11/12/74
11/12/74

11/12/74

11/12/74

11/12/74

11/12/74

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LIST OF PAPERS

OA. 588/2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
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1.		28/7/04		Proceedings	5 Pages
2.		17/8/2006		Final Orders	44 Pages
		①	①	28/7/04	OA
			②	"	Valdcalab
		③	③	26/10/04	Prqly stult
		④	④	16/6/05	Prq vinder
		⑤	⑤	27/7/05	Adol - ampy stult
			6	13/4/05	m/a